GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:1018 ANSWERED ON:25.11.2009 MODERNISATION OF CBI Chavan Shri Harischandra Deoram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the measures taken by the Government for modernization and upgradation of infrastructure, capacity building of officers and staff of the Central Bureau of Investigation (CBI) and making it more accountable and autonomous in its functioning;

(b) whether the judiciary has made any observation on the functioning of the CBI during the recent past; and

(c) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTRY'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLLIAMENTARY AFFAIRWS.(SHRI PRITHVIRAJ CHAVAN)

(a): It is the continuous endeavour of the Government to upgrade the infrastructure, office automation systems and buildings of the CBI Offices, Academy & Training Centres and to provide facilities for capacity building for CBI Officers and staff. To achieve this objective, inter alia, the following measures have been taken:

1. Plan Scheme "Modernization of CBI Training Centres" is in operation for providing state of the art training facilities at the CBI Academy at Ghaziabad and Regional Training Centres at Kolkata, Mumbai and Chennai

- 2. Plan Scheme of "e-Governance" is being implemented
- 3. The CBI Head Office Building is under construction at New Delhi
- 4. A plot of land has been purchased in Bandra-Kurla Complex to house all the Offices of CBI in Mumbai.
- 5. The officers and staff have been provided latest Laptop Computers, Mobile phones and Desktop Computers.
- 6. New vehicles have been provided in replacement of old vehicles

7. Imparting specialized training at the CBI Training Academy and the Regional Training Centres at Kolkata, Mumbai and Chennai for capacity building of staff and officers CBI has full functional autonomy under the Delhi Special Police Act, 1946, as amended by the Central Vigilance Commission Act, 2003 and has the requisite authority under the law for investigation and prosecution purposes. With the enactment of the Central Vigilance Commission Act, 2003, the superintendence over the functioning of the CBI in so far as it relates to the investigation of offences alleged to have been committed under the Prevention of Corruption Act, 1988 now vests with the Central Vigilance Commission (CVC).

(b): The Hon'ble Chief Justice of India has written to the Union Law Minister about the pendency of a large number of CBI cases for trial, and has suggested that additional Special Courts may be set up to deal with these cases.

(c): The Government has decided to set up 71 additional Special Courts for CBI cases throughout the country.